

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): I am on a point of order. I dare raise it because he belongs to our party. I have seen that again and again, from different sections of the house various things are displayed in the House which is highly objectionable in terms of our rules. I am mentioning this case in particular because he belongs to my party. Nobody will object to this. On the other day ahirts were displayed from this side and from that side on another side again shirts were displayed. I distinctly remember that when I was a Member of the other House I was asked to apologise next morning by the Chair.

Now, perhaps in our very democratic mood in the House bordering on anarchy, we are permitting all these things. Perhaps this is due to ignorance also. I, therefore, humbly submit to you, that for refreshing the memory of all the Members of the House, in the bulletin let it be mentioned that no such physical things can be displayed here inside the House; and tomorrow something else may be displayed. So, in order to make this humble submission to you I have stood up. I have completed my statement. Thank you.

SHRISONTOSH MOHANDEV (Tripura West): One of the present Ministers Prof. Madhu Dandavate once exhibited a revolver in the House. Where was this theory then? Nothing was done. No apology was tendered.

SHRI NIRMAL KANTI CHATTERJEE: My point, is, what should be done?

SHRI KAMAL CHAUDHRY (Hashiarpur): Why did he mention about Rajya Sabha?

MR. DEPUTY-SPEAKER: Why are you talking across, Mr. Kamal Chaudhry? The point is very well taken. I know that the hon. Member also knows it. It is not necessary for us to inform him about it. But even though it is not in order we will take it in good spirit and we will think that the Member will not do it in the future, and we will stop it here only. It is

no necessary to circulate anything. It is already in the papers. The hon. Member is a quite responsible member. He has been behaving properly. Sometimes, if he has done it, he has not said it with any bad intention. Now, Shri P.C. Thomas.

SHRI SHOPAT SINGH MAKKASAR: You give him permission to sue me.

MR. DEPUTY-SPEAKER: Now, that is crossing the limits. I have objection to your doing it. Yes, Mr. Thomas.

(vii) **Need to develop the hilly areas of Melukavu in Meenachil Taluk in Kottayam district of Kerala** (MUV 377)

SHRI P.C. TOMAS (Muvattupuzha): The hilly areas of Melukavu in Mecanachil Taluk in Kottayam district in Kerala thickly inhabited by hill tribes is in a deplorable condition due to scarcity of road facilities. I request the Government to sanction funds from the Central Road funds and/or any other schemes for developing this area by construction of proper roads connecting areas like Nellappara, Kolani, Mechal, Erumapra, etc. This will be a great relief to the economically backward thickly populated hill tribe area.

(viii) **Need to revive M/s Bengal Enamel Works Ltd, West Bengal** (MUV 377)

DR. DEBIPROSAD PAL (Calcutta North West): M/s. Bengal Enamel Works Ltd. in West Bengal which was established with active guidance, support and co-operation from the late Acharya P.C. Roy during the "Swadesh Movement" in the year 1921 is lying closed though the expert committee has found the factory is a viable company. It has caused hardship to workers and more than twenty workers have committed suicide to avoid starvation. There is immediate need to look into the proposal already forwarded to the Ministry of Industry for revival of the Company. The revival of the company would provide work to thousands of starving work-

[Dr. Debi Prasad Pal]

ers of the company. Therefore, I request the Government to give adequate financial assistance for revival of the company.

14.55 hrs.

PRASAR BHARATI (BROADCASTING CORPORATION OF INDIA) BILL-

[English]

MR. DEPUTY-SPEAKER: Now we take up Prasar Bharati (Broadcasting Corporation of India) Bill for consideration motion for which was moved on 21 August, 1990

Mr A.N Singh Deo to continue his speech.

[Translation]

SHRIMATI J. JAMUNA (Rajahmundry): Mr. Deputy Speaker, Sir are you postponing the discussion on Atrocities on women?

[English]

Many ladies are in the list.

MR. DEPUTY-SPEAKER: They will discuss with each other and we will see later. Mr. A.N. Singh Deo.

SHRI AN SINGH DEO (Aska): Sir, Broadcasting was brought to India somewhere around 20a and '30s. Since then, the then Government kept the broadcasting under its control and it became a regular part of the Government. Even after independence, you will see that the pattern that was set by the British Government was followed by the Congress Government and up-till now, the electronic media, i.e. the All India Radio and the television, was completely under the control of Government. Naturally it was the Government which utilised this media for its own purpose. It is well known that

some time ago for AIR, we used to say 'All Indira Radio'. Naturally when our friends on the opposite side, Congress Party, talk about giving autonomy to the electronic media, they are confused over the whole issue. With the result, one Member criticised the Bill and said that there is no autonomy in the Prasar Bharati Bill while another Member clearly said that their Party does not believe in autonomy and they want to keep the media under the Government control.

I would refer to the speech of my hon. friend Shri Krishna Kumar and quote:

"This Bill goes beyond the genuine requirements of functional autonomy and takes this Powerful medias outside the influence and control of not only the political executive."

So, his whole argument is that this media must be kept under the political executive, that is the Government, so that the Government can utilise this media for its own publicity for aggrandisement of individual functionaries and their policies and programmes. He also says:

"Congress Party is only for the functional autonomy and not for divesting the electronic media totally of the direction and control of Parliament and the executive."

Sir, in the name of Parliament, many Members have said that Parliament should have the control over it. But as our friend and senior Member Advaniji has said yesterday that the control of parliament also means the control of the majority party in Parliament, that is the Government. So, indirectly they are saying that this media should not go out of the control of the Government and also Parliament.

Sir, another friend Mr. Vasant Sathe has said that every Party before the elections mentioned in their manifesto that autonomy should be given to the broadcasting media, the electronic media and, therefore, they are supporting this view.